

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 28 of 2019

IN THE MATTER OF:

Gouri Prasad Goenka

...Appellant

Vs

Punjab National Bank & Anr.

...Respondents

Present:

Appellant: Mr. Aayush Agarwal, Advocate.

**Respondents: Mr. Rajesh Kr. Gautam and Ms. Khushboo Aggarwal,
Advocates for R-1.**

**Mr. Rajiv Ranjan, Sr. Advocate with Mr. Vikram
Hegde and Ms. Vijetha Mukherjee, Advocates for R-2.**

ORDER

22.07.2019: Heard learned counsel for Appellant in part. Hearing remained inconclusive.

Post the appeal for concluding the arguments of both the sides on **25th July, 2019**. It is made clear that the matter will not be adjourned further and the hearing will be concluded on that day.

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

am/nn